

**FIR No. 156/2021
PS Pandav Nagar
State Vs. Sandeep
U/s 379/411/34 IPC.**

Application No.4

02.09.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

IO concerned is present through VC.

This is an application under Section 437 Cr.P.C., moved on behalf of the applicant/accused Sandeep, for grant of regular bail. Reply filed by the IO concerned.

Heard submissions from both sides.

Considering the facts and circumstances of the case, besides the fact that the applicant/accused is in JC since 19.07.2021, I deem it a fit case to grant bail to the applicant/accused. Accordingly, applicant/accused is admitted to bail on his furnishing a bail bond in the sum of Rs.15,000/- with one surety of the like amount. Applicant/accused shall abide by the conditions laid down in Section 437(3) Cr.P.C.

Present application is, accordingly, disposed of.

A copy of this order be sent to the Ld. Counsel for the applicant/accused on his e-mail id or whatsapp number. A copy of this order be also sent to the Jail Superintendent concerned for information and compliance.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

**ATUL KRISHNA
AGRAWAL** Digitally signed by ATUL
KRISHNA AGRAWAL
Date: 2021.09.02
15:57:32 +05'30'

(Atul Krishna Agrawal)

CMM (East), KKD, Delhi/02.09.2021